



Hon'ble Dr. Justice Bidyut Ranjan Sarangi

Date of Birth Educational Qualification

20-07-1962 LL.M, Ph.D in Law

Date of Appointment as Member, NHRC

30-12-2024

Hon'ble Dr. Justice Bidyut Ranjan Sarangi was born on July 20, 1962 in village Pantikhari Sasan near Odagaon (the Second Srikhetra, Raghunath Jew Temple), in the district of Nayagarh in a respectable "Sarangi Family" as the youngest son of Late Banchhanidhi Sarangi, Ex-Financial advisor belonging to Senior Class-I Officer of Orissa Finance Service Cadre of State of Odisha, and Late Sailabala Sarangi, a doting house-wife.

Married to Mrs.Nirupama Sarangi, an out and out housewife turned as an advocate of the Orissa High Court, whose ungrudging moral, mental and physical support allowed him to have a smooth sailing in professional life.

Blessed with two daughters; Dr.Debarchita, Associate Professor in Prosthodontics in the Institute of Dental Science, SUM Hospital, Bhubaneswar and recipient of "Bharat Jyoti award" for outstanding service, achievement and contribution from Indian International Friendship /Society , New Delhi; and Debasmita, passed LL.B. (Hons.) with gold medal from M.S. Law College, Cuttack and LL.M. with gold medal from P.G. Department of Law, after completion of Post Graduation in Applied Economics under Utkal University, Vani Vihar, Bhubaneswar being topper in the State in +2 Arts CHSE Exam, 2012 and recipient of "Bidya Bharati Samman, 2012" of Bharat Prativa Samman from Jaya Bharat Trust.

Dr. Justice Sarangi passed H.S.C. Examination and studied in Commerce with Hons. From B.J.B. College, Bhubaneswar. Acquired LL.B & LL.M. from M.S. Law College, Cuttack under Utkal University, Vanivihar, Bhubaneswar. Awarded Ph.D in Law from Sambalpur University. Recipient of various prizes and awards for academic achievements.

Joined the Bar in December, 1985 having regular practice in the High Court of Orissa, Cuttack and Supreme Court of India, New Delhi and also a life member of Orissa High Court Bar Association, Civil Court Bar Association, Criminal Court Bar Association and Central Tribunal Bar Association, etc.

Most significant career move as a lawyer began with systematic and meticulous training in almost all the branches of law in the chamber of esteemed Late Gangadhar Rath, Former Senior Advocate-cum-Advocate General of Odisha, a jurist, a scholar of high repute and was a great constitutional lawyer. He acquired all steadiness, accuracy and clarity of thinking from his senior.

He conducted cases specifically in civil, criminal, constitutional, revenue, tax, labour, service, mining, education, electricity, insurance, banking, telephone, elections etc. He was an advocate, first and last, who fought all cases, big or small with equal zeal and vigour. In course of his meteoric professional career, he occupied a unique position. Endowed with integrity, honesty, sincerity, ability, hardworking, prompt and meticulous reading with a powerful mind, deep thinking and clear expression coupled with an understanding of human nature, he lost no time in building of solid legal practice.

He appeared for the Private Parties, Corporations, Government Undertakings, Banks, Insurance Companies, Managing Committees of Schools, Governing Bodies of Colleges, Lokpal of Odisha, Human Right Commission, Land Acquisition Officer, National Highway Authority, etc. independently before various Courts, Tribunals, High Court and Supreme Court. Appointed as Arbitrator, Advocate Commission and Amicus Curiae to assist the Court in many important matters.

For outstanding performance and high standard of professional ethics as a lawyer, conferred the "Haricharan Mukherjee Memorial Award" with Gold Medal for the year 2002 from the then Hon'ble Justice P.K. Balsubramanyam, Chief Justice of Orissa High Court. He completed a long 27 years of practice at the Bar.

Actively participated with various philanthropic, social and religious organisations.

Participated in various symposiums, seminars of State, National and International level with special reference to public administration, habitat management, law and social change.

He was elevated to the bench and sworn in as a Permanent Judge of Orissa High Court on Jun 20, 2013.

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| Appointed | - | Honorarily to Research Board of Advisors of American Biographical Institute, USA, |
| Fellow | - | Indian Council of Arbitrations, New Delhi |
| Honorary Life Member- | | National Ecology and Environment Foundation (NEEF), Mumbai |
| Life Member | - | Indian Law Institute, New Delhi |
| | - | Indian Society for International Law, New Delhi |
| | - | Indian Society of Criminology, Chennai. |
| Executive Chairman | - | Odisha State Legal Services Authority. |
| Chairman | - | Orissa High Court Legal Services Committee. |
| | - | Advisory Board constituted under the National Security Act. |
| | - | State Advisory Board constituted under Sec.9(a) of the Prevention of Illicit Traffic in Narcotic Drug and Psychotropic Substances (NDPS) Act, 1988. |
| | - | Vigilance & Disciplinary Committee |
| | - | Appellate Authority constituted under the Water (PCP) Act, 1974 and Air (PCP) Act, 1981, Odisha, Bhubaneswar |
| | - | Judicial Academy and Training Committee |
| | - | High Power Committee for Legal Education of Utakal University. |
| | - | High Court Building Committee. |
| | - | Subordinate Court Building Committee. |
| | - | Examination Committee for recruitment of Officers in the cadre of the District Judge by way of direct recruitment from BAR and through limited competitive examination. |
| | - | Assured Career Progression Committee. |
| | - | Vacancy Determination Committee. |
| | - | Committee constituted for Fixation of Inter se Seniority in the cadre of District Judges and preparation of Civil List |
| | - | Departmental Promotion Committee for the staff of the High Court (other than Group –D) |
| | - | Recruitment Committee of the High Court constituted for recruitment to the post of Assistant Section Officer and all other posts (except for which other committees are constituted). |

- Court Manager Recruitment Committee
 - Monitoring Committee for timely completion of the Projects and to facilitate proper coordination between the officials of the district level and decision making authority of the state Government.
- Member
- High Court Standing Committee
 - Review Committee
 - Vigilance and Disciplinary Committee
 - Rules Committee
 - Juvenile Justice Committee
 - Committee to Monitor and Regulate the Progress of cases under the POSCO Act.
 - Executive Body of National Law University, Odisha Being the Chancellor's nominee.
 - Examiner appointed by the Bar Council of Odisha to evaluate and frame questions for LL.B, Examination for Utkal University.

During his tenure for a span of ten (10) years and ten (10) months in the High Court of Orissa, he has disposed of record number of cases of more than 1,52,000 (one lakh fifty-two thousand) and delivered near about 1,500 (one thousand five hundred) reported judgments in dispensation of justice to the public at large which created a public confidence on this noble institution.

Transferred to High Court of Jharkhand and took oath as the Chief Justice of High Court of Jharkhand on 05 July, 2024. Demitted the office on 19th July, 2024 on attaining age of superannuation.

Appointed as **Member, National Human Rights Commission, New Delhi and assumed charge on 30th Dec 2024 and continuing.**